

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 7/TT/2023**

Subject : Petition for determination of transmission tariff from COD to 31.3.2024 for two nos. of assets under POWERGRID works associated with additional 400 kV feed to Goa.

Date of Hearing : **20.8.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 20 Ors.

Parties Present : Ms. Abiha Zaidi, Advocate, PGCIL  
Shri Pritam Raman Giriya, Advocate, PGCIL  
Shri Gaurav Dudeja, Advocate, GTTPL  
Shri Dhruval Singh, Advocate, GTTPL  
Shri Anup Jain, Advocate, MSEDCL  
Shri Nishtha Goel, Advocate, MSEDCL  
Shri Mohd. Mohsin, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Arjun Malhotra, PGCIL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the order in the present Petition was reserved on 15.12.2023. However, the order could not be issued prior to Shri P. K. Singh, Member (Law), who formed part of the coram, demitting the office. The matter was last listed for hearing on 16.7.2024.

2. The learned counsel for Goa Tamnar Transmission Projects Limited (GTTPL) has submitted that in terms of the directions vide Record of Proceedings for the hearing dated 16.7.2024, it has filed an affidavit dated 30.7.2024.

3. In response, the learned counsel for the Petitioner submitted that the affidavit dated 30.7.2024, filed by the Respondent, GTTPL, did not reveal any significant events that have taken place after 15.12.2023. Vide the aforesaid affidavit, the said Respondent has merely reiterated the facts already on record. She added that in response to the GTTPL's affidavit, the Petitioner has filed its Written Submissions dated 5.8.2024. She further submitted that pleadings in the matter had been completed, and the arguments concluded



and prayed for the determination of transmission tariff for the transmission asset covered in the Petition.

4. The learned counsel for the Maharashtra State Electricity Distribution Company Limited (MSEDCL) has submitted that it has filed its Written Submissions dated 15.1.2024, which may be taken into consideration.

5. After hearing the learned counsels for the parties, the Commission directed the Petitioner to provide the Cash IDC statement, on an affidavit, within a week, in respect of the following transmission asset:

Asset B: 1x80 MVAR, 420 kV fixed line reactor along with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi – GIS) Sub-station. [for Narendra (New) – Xeldem 400 kV Quad line formed after LILO of one circuit of Narendra (Existing) – Narendra (New) 400 kV Double Circuit quad line at Xeldem]

6. The Commission further directed the parties to file their respective written Note, if any, within a week.

7. Subject to the above, the Commission reserved the order in the Petition.

**By order of the Commission**

sd/-

**(T. D. Pant)**  
**Joint Chief (Law)**

